

14.18 hrs.

CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL\*

SHRI DINEN BHATTACHARYA :  
(Seranpore) : We have given our  
names, we are opposing it.

MR. DEPUTY-SPEAKER : Let  
him first move for leave to introduce ;  
then you can oppose. (Interruptions) \*\*  
Nothing will go on record.

SHRI DINEN BHATTACHARYA :  
Why ?

MR. DEPUTY-SPEAKER : If 20  
members stand up simultaneously and  
speak, nothing will go on record.

SHRI DINEN BHATTACHARYA:  
I have given notice and I will oppose it.

SHRI JYOTIRMOY BOSU (Diamond  
Harbour) : Then you are also off the re-  
cord and the Chair is vacant. You are  
now Mr. Godry Murahari and no longer  
Deputy-Speaker.

MR. DEPUTY-SPEAKER : Mr  
Bosu, either you withdraw that statement  
or you will be named.

SHRI JYOTIRMOY BOSU : You can  
do that.

MR. DEPUTY-SPEAKER : I do  
not like this kind of behaviour in this  
House. You should know how to behave  
in this House. You cannot throw chal-  
lenges and threats. Please take your  
seat.

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI S. D. PATIL) : On behalf of Shri  
Charan Singh, I beg to move for leave to  
introduce a Bill further to amend the Code  
of Criminal Procedure, 1973.

MR. DEPUTY-SPEAKER : Motion  
moved.

"That leave be granted to introduce  
a Bill further to amend the Code  
of Criminal Procedure,  
1973."

Procedure (Amdt.) Bill

Now, Mr. Chandrappan, you are oppos-  
ing it (Interruptions). The name of Mr.  
Chandrappan is number one on the list.  
(Interruptions) Mr Bosu, you don't allow  
the proceedings to go on. You don't know  
your own interest. I am sorry to say this.

SHRI JYOTIRMOY BOSU : I  
will see that what I say goes on record.  
You will be sorry for making this utterance.

MR. DEPUTY-SPEAKER : What  
you say now will go on record, surely. Only  
when you defy the Chair, it will not go on  
record.

SHRI C. K. CHANDRAPAN  
(Cannanore) : I rise to oppose the in-  
troduction of this bill. This is an attempt  
by the Janata Party to smuggle into the  
Cr. P. C. what was there in MISA.  
This government, and the party which is  
in power, gave a solemn assurance, to the  
people that they will remove MISA from  
the Statute Book. This is a very tricky  
bill, which they are introducing to-day.  
When we say that we are opposing this  
bill, you can say that we are opposing the  
repealing of the MISA, because it is also  
included in it. (Interruptions). The  
point is this; the Janata Party told the  
people in its election manifesto that it was  
going to remove fear from the minds of  
the people. And repeatedly we were told  
in this House by the Prime Minister that  
they were making efforts to remove fear  
from the minds of the people. Government  
told the people, that MISA was a  
draconian legislation. To-day, in the name  
of an amendment to the Cr. P.C. Act,  
what the Government is doing, is the  
smuggling into that Act of all the provi-  
sions which were contained in MISA.  
(Interruptions). This was in this House that  
the Speaker announced my arrest. My  
arrest for leading a demonstration before  
the Prime Minister has been described  
by your bureaucracy as an arrest for  
committing rowdism in front of the  
Prime Minister's residence. And later a  
privilege motion was moved, and you had  
to change it. Why I point this out is this.  
If you want me to be put behind the bars,  
you can bring in the provisions of clause 2  
of this amendment, and put me behind  
the bars. You can put any citizen behind  
bars without trial. This was there under  
MISA. Let it be known to the country and  
to the entire world that the Janata  
Government which gave a solemn assu-  
rance to the people that they were going  
to protect personal liberty, wipe out fear  
from the minds of the people and restore  
freedom, are trying to bring through  
back-door one after the other, all the legis-  
lations which they themselves described in  
the past as draconian.

\*Published in Gazette of India Extra-ordinary, Part II, section 2, dated 23-12-77.

\*\*Not recorded.

It shows to day we are seeing the Janata Party in their true colours. You were against Mrs. Gandhi, but you have not demolished what she stood for. We find the same attitude to wards democratic principle and the struggle of the working class for their rights. You are putting people behind the bar without trial. This is exactly what the people of the country should know. I do not know why Shri Charan Singh has run away from this House. He was sitting all along. I know today he is celebrating his birthday.

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK) : After all, this is only the introduction stage. There is nothing to discuss. We know the provisions and we can deal with it.

SHRI PARMANAND GOVINDJI-WALA (Khandwa) : Sir, I rise on a point of order. Under rule 72 of the Rules of Procedure, which provides for opposition to the introduction of Bills, the proviso says :

"Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House, the Speaker may permit a full discussion thereon:

Provided further that the Speaker shall forthwith put to vote the motion for leave to introduce a Finance Bill or an Appropriation Bill."

So, my point is that at this stage, if the Bill proposed is outside the legislative competence of Parliament, then only it can be opposed. This is not the stage to make along speech.

MR. DEPUTY-SPEAKER : Yes, he can make a very brief statement only. There are about ten names in my list. So, everyone should be brief.

SHRI C. K. CHANDRAPPAN : My point is that Shri Charan Singh should have been here.

SHRI BIJU PATNAIK : It is not your business.

SHRI C. K. CHANDRAPPAN : It is not your business; it is my business and it is the business of the House. I do not know why...

SHRI BIJU PATNAIK : The representatives of Government are here (*Interruptions*) Why should Shri Charan Singh be here? We can look into this.

SHRI C. K. CHANDRAPPAN : I say that Shri Charan Singh owes a greater

responsibility to this House. This draconian law is listed in his name today. He should have the courage to face this House, rather than going and addressing a meeting out side the House.

MR. DEPUTY-SPEAKER : Let him come to the Bill. We are not discussing Shri Charan Singh.

SHRI C. K. CHANDRAPPAN : Sir, we have seen so many people in that seat earlier. Let him see the writing on the wall. This can be taken as the birthday gift of Shri Charan Singh to the people of the country. This gift says that people will be put behind the bars without trial. I hope the democratic sentiments of this country will rise against this kind of draconian legislation and put this party in its proper place. I oppose the introduction of this Bill.

MR. DEPUTY-SPEAKER : I find there are so many members from the same party who want to oppose the introduction. I will try to interperse the parties.

AN HON. MEMBER : You have to go by the list.

MR. DEPUTY-SPEAKER : Let us be a little indulgent to the members and take them as "a Member" each one of them.

SHRI PARMANAND GOVINDJI-WALA : Sir, you have to go by the rules. They are making all sort s of allegations and saying all sorts of irrelevant things.

MR. DEPUTY-SPEAKER: Now let us proceed with the discussion. I will call the Members in the order in which the notice has been received. Shri Jyotirmoy Bose.

SHRI SOMNATH CHATTERJEE (Jadavpur) : When did he give?

MR. DEPUTY-SPEAKER : He gave at 10:00 hours.

SHRI SOMNATH CHATTERJEE : I gave yesterday.

MR. DEPUTY-SPEAKER : There is no need to get agitated. I will call Mr. Bose later.

SHRI SOMNATH CHATTERJEE : I do not get annoyed like this, but I have been kept waiting. I gave notice and you call someone else, although he belongs to my party, but there must be some principle.

MR. DEPUTY-SPEAKER : You drew my attention. I have now seen the timings. I was going according to the time when the notices were received. I find times of different dates are there. That was not noticed by me. That was the mistake which I committed. There are certain notices which came yesterday and others which came today. I shall go by that. Mr. Somnath Chatterjee will speak next.

SHRI SOMNATH CHATTERJEE : I do not rise with a very heavy heart. I congratulate the hon. Home Minister, who is conspicuous by his absence from the House, on his birthday and I wish him well certainly, but he has not done justice to the people of this country, or by this House by seeking to introduce a lawless law which the people of this country had got rid of by their own effort, not by anybody's charity. It is a sad and tragic day for the people of this country who, fought the dark days of tyranny and won freedom for themselves, that they are here again being put in chains by the Government, by people who swore to get rid of a law like this. I say that the Government is committing a breach of faith with the people of this country, and that they are going back on the commitment which they made to the people, a commitment on the basis of which they got their support and sanction. I have got their manifesto here. One of their promises is to repeal the MISA, release all political detenus, review all other unjust laws and establish the rule of law in this country. But now they say : we shall repeal the MISA, but introduce it in a back-handed manner by including it in the Criminal Procedure Code. That was not the assurance given. It seems to us that the hunger for power is contagious, infectious and insatiable. This is the position.

From 1947 onwards, since independence, the people of this country have been under a detention law of one type or other. Upto 1968 there was the Preventive Detention Act. Then, because of the composition of this House, Mrs. Gandhi could not get it renewed before 1971. Then she came to power; with the promise of removing poverty, and one of the first enactments brought here was to remove personal liberty from this country, and that was the black law, Maintenance of Internal Security Act, otherwise called MISA.

It is known today that MISA has become the most hated and most dreaded law in this country, and it has been used indiscriminately against political opponents. I believe my hon. friends, the Ministers who are sitting there today, know their commitment to the people, know that in those days Mr. Morarji Desai was sitting here and supported us and opposed that

ruthless law of MISA, even the pre-emergency MISA, and today they are in the ministerial *gaddi*. Is that the be-all and end-all of political life in this country? So, instead of fighting for the emancipation, economic, political, social emancipation, of the people of this country, are they going to put them back in bondage again? With absolute power you degenerate into absolute misuse, and with absolute misuse you degenerate into absolute tyranny. This is the truth. The history of this law we have seen in this country.

Therefore, my appeal to him is, how long will the people of this country have to be in a state of fear? They thought that they have won freedom from fear. But within short time of nine months, it is a great tragedy for this country that we have to rise today in the Lok Sabha to oppose a similar Bill, a draconian measure like the MISA, which is sought to be introduced by the Janata Party Government which is sworn to restore the rule of law in this country. The preventive detention is an antithesis to the rule of law. I would again appeal to my hon. friends of the Janata Party to kindly search their hearts. Is that their commitment to the people of this country?

The old worn-out excuses are being given that they have to control public order and that they have to control the rise in prices. That we heard everyday from those people who were the embodiments of tyranny and who misused their power. Those are the very excuses which are being given now by the Janata Government.

Are they so administratively weak or are the laws of this country so inadequate that they cannot rise in prices? Is it due to some persons in the States or is it because of the lack of political will? Some of the clauses of the Bill are more draconian than even the MISA. Our objection is on principle. Our objection is that this Government is going back upon its word. The Government is betraying the people of this country. They are not paying proper regard and respect to the rule of law to which they were committed. The people have won freedom for themselves, the freedom from tyranny, the freedom from repression and the freedom from the loss of freedom by abuse of power. That was the freedom. Where is that today? Our objection is on principle and we shall fight it tooth and nail. Excepting clause 4(1) of the Bill, it is a retrograde measure and we oppose every word of it, as we did on the last occasion with the help of our good friends, like, Prof. Madhu Dandavate, who are new today, I am

sorry to find, silent spectators at the denigration of the people's rights in the country.

**SHRI RAM JETHMALANI** (Bombay North-West): Mr. Deputy-Speaker, Sir, the Bill which has been brought forward consists of two parts. The major part of this Bill is one which repeals the MISA and for this at least the hon. Home Minister deserves to be congratulated that he has fulfilled a pledge both to the people of this country and this august House. I do not think this is an achievement not to be proud of on his birthday. But undoubtedly my friends on the other side seem to have a very strong case that the other part of the Bill raises serious misgivings. I heartily share those misgivings and I have no hesitation in doing that. My conscience is strong enough to express them and I share with them.

There has not been sufficient time and opportunity to examine three questions and return answers to those questions. The first question is: Are the remaining provisions necessary and indispensable? The second is: Are they less obnoxious than those of the hateful statute that we are seeking to repeal? The third is: Do the provisions, in any way, need some drastic change and alteration? I submit that neither the Janata Party nor anybody else has had sufficient time to return a true answer to these three important questions.

I gave notice that I will formally oppose the introduction of this Bill because I wish to keep my moral options alive because I do not wish to create a moral stopper against myself from objecting to the very principle of the Bill. I am prepared to withdraw my opposition to the introduction of the Bill only if an assurance is given by the hon. Minister of State in the Ministry of Home Affairs that by not opposing at this stage, we are not giving up our right to oppose the principle of the Bill and examine it at great length at a subsequent stage. Therefore, on this assurance being given, I withdraw my opposition. Otherwise, I formally oppose the introduction of the Bill.

**SHRI M. KALYANASUNDARAM** (Tiruchirapalli): This Bill is more serious than the Maintenance of Internal Security Act which is sought to be repealed. In fact, this is being put into the Criminal Procedure Code permanently as a new chapter. That shows that this Government is hypocritical. They do not have the courage to say that MISA is necessary. Have the honesty to say so. If you want to rule this country only through MISA, then say so. Why do

you want to cheat the people? That is what Shrimati Indira Gandhi tried and she failed. We have seen how the MISA was misused, how the Emergency was misused. The country has seen this. She could not deceive the country for long. And that is what you are going to do now. Within less than a year, the Janata's real face is coming up. Were you fighting Mrs. Indira Gandhi genuinely, to save democracy? Or, were you only fighting against her only to take her place? The people have voted you to power not for doing the same thing which Shrimati Indira Gandhi did. So, have some honesty. Do not try to introduce such a Draconian Bill in the guise of amendment to the Criminal Procedure Code. So, we are opposed to the introduction of this Bill.

**MR. DEPUTY-SPEAKER:** Mr. Vayalar Ravi... He is not present. Mr. Jyotirmoy Bosu. He is also not here. Mr. Alagesan.

**SHRI O. V. ALAGESAN** (Arkonam): Mr. Deputy-Speaker, Sir, I do not know what procedure is being followed by the Secretariat. I rise to oppose this measure even at the introduction stage on behalf of the main Opposition in this House. Generally, when all names have been given to you within the time stipulated, then you have to follow some procedure...

**MR. DEPUTY-SPEAKER:** You are going into a different question. You will have only five minutes, and within this time whatever you want to say, you may say. I have followed the correct procedure as far as calling the Members is concerned. I made a mistake only in the case of Shri Somnath Chatterjee because of dates. Otherwise there is no reason for you to complain.

**SHRI O. V. ALAGESAN:** I make a definite complaint, in spite of what you say...

**MR. DEPUTY-SPEAKER:** Mr. Alagesan, this is very unfair.

**SHRI O. V. ALAGESAN:** Please listen to me, Sir.

**MR. DEPUTY-SPEAKER:** You have no reason to complain at all.

**SHRI O. V. ALAGESAN:** That is your view. I am definitely making a complaint because having received all the requests for opposing at the introduction stage in time, I say, and I think I am right in saying that, you should have called upon either myself or Mr. Vayalar Ravi...

MR. DEPUTY-SPEAKER: No. That is not done for opposing introduction. Being a senior Member, you should know that. Only one Member is called according to practice and according to rules. I was very liberal in calling all the Members who had given their names.

According to the rules, only Shri Chandrapan has a right. I do not want unnecessary complaints to go on record.

SHRI O. V. ALAGESAN: I do not think, it has been erased out of the record.

MR. DEPUTY-SPEAKER: But it has no effect, because it is wrong.

SHRI O. V. ALAGESAN: That is a different matter.

MR. DEPUTY-SPEAKER: I do not want Members to keep on complaining when there is no complaint because it does not produce any effect.

SHRI O. V. ALAGESAN: Sir, It is a sad irony of fate that it should fall to the fate of the Home Minister to present this Bill before this House on his birthday. We wish him well on his birthday, but he is doing a very black act on the occasion of his birthday.

The Janata Party went before the people at the time of the election and made a square promise that they would repeal MISA if they were elected, but now by this act of introducing this measure, they are providing another example of their faithlessness towards the people. Not only they are now coming before the House with this measure, but in the period they have been in Office, from April to October, the Government have detained under MISA more than five hundred people in various States as was stated in reply to a question in the other House. So, while they promised to the people that they would repeal this measure, they have utilised this very measure to take away the freedom of the people.

There is another strange factor. Though the preventive detention measure was enacted in 1950, it was always understood, it was always taken to be an extraordinary measure to deal with extraordinary cases and hence it was in the form of a separate Act. Now, what the Janata Government is doing, it is making it a part of the normal Criminal Procedure Code of the country. Thus, this is very strange that this measure is now coming from the Janata Government which promised to repeal this measure.

Shri Ram Jethmalani, on an earlier occasion, when the Constitution (Amendment) Bill was introduced rose in righteous indignation and indulged in somewhat intemperate harangue and called it an unmixed evil, but today I find, he is very much mellowed. He should have condemned this measure in stronger terms, but I do not know what has happened, he has neither called this as unmixed evil nor has he condemned it as he condemned the other measure.

We want to oppose this measure because it takes away with one hand what it gives with the other hand. There is a provision here that the MISA has been repealed, but while repealing it, the same words, the same phraseology, the same provisions are rewritten into this Bill. This is the main objection that I take against the introduction of this measure.

SHRI CHITTA BASU (Barasat): Sir, I rise to oppose, with all the emphasis at my command, the introduction of this Bill. The question is not whether I am opposed to the repeal of MISA or not, but the hon. Minister might have understood that we are not for the repeal of the MISA. They gave a pledge to the people for the repeal of the MISA, but they have now got the courage to continue it. They are, by this Bill, giving an impression that they are now repealing MISA, but in actual practice they have come up with another form of Bill in which all the obnoxious provisions of MISA have been introduced through a back door.

Therefore, you would also understand that it is more pernicious and more obnoxious. It is a black Act because the Bill provides for powers to the District Magistrate and the Police Commissioner to arrest or detain any person in the country if he is satisfied that the person concerned was or is acting in a manner prejudicial to the defence of India or the security of India or security of the State or in a manner which is prejudicial to the maintenance of public order.

Again, as in the case of MISA there are provisions in the Bill which provide the power for re-issuing of a detention order even after the revocation. You would also find that this Bill, if enacted, will be directed against the mass and democratic movements of our country and movements which are to be developed by workers and peasants of the country in defence of the democratic rights and privileges because the Bill's language is such that any democratic action of the workers or peasants may well be construed as an act calculated to overthrow or overawe the government established by law.

This Bill is directly concerned to oppose the democratic and mass movements of our country. Coming as it does closely on the heels of the Kashmir Ordinance and the MP Ordinance, I would like to give expression to the apprehension that the introduction of the Bill is merely a prelude to a greater and massive attack on the democratic and civil liberties of our country.

On this basic principle I oppose and we also wish to say that there should not be any law which provides for detention without trial. There should be no detention without trial. Since this Bill provides for that, it is a black law, much blacker than the previous one.

I think the House should, in its conscience, oppose it. I would also like to appeal at this stage...

MR. DEPUTY-SPEAKER: You can do it when the Bill is taken up for discussion.

SHRICHITTA BASU: ... because their Party General Secretary has gone on record that their party is certainly opposed to any kind of preventive detention either in Kashmir or in Madhya Pradesh or in any part of the country. I feel the Janata Party Members themselves will oppose this black law.

With these few words, I oppose the introduction of this Bill.

SHRI DINEN BHATTACHARYA (Serampore): I strongly oppose the introduction of this Bill.

I do not want to repeat what has been already stated here by different speakers including Mr. Somnath Chatterjee and lastly by Mr. Chitta Basu.

This Bill is a camouflage and really we are sorry that instead of coming forward with a clear-cut statement that this country cannot be ruled or governed without a law in which provision will be there to detain a person without trial, they should have come forward with this Bill to-day. The Home Minister is missing and we will not be in a position to know as to the reason of bringing this Bill which they repeatedly said in all the meetings they would not bring. I do not know what Mr. P. C. Sen would have said here. They have now started a campaign against the West Bengal Government. He should have come forward here to oppose the introduction of this Bill which is anti-democratic and anti-national I will say and is against the assurances given by the Janata Party

to the people. They are now going against the pledge they gave to the people. Therefore, I humbly appeal to them not to proceed with it and to remove that portion which is re-enacting the provisions of the MISA.

SHRI VAYALAR RAVI (Chirayinkil): My name was there.

MR. DEPUTY-SPEAKER: You were not present when your name was called.

Shri Mavalankar.

PROF. P. G. MAVALANKAR (Gandhinagar): I will explain to you why I gave the notice late. I got my parliamentary papers today at 9-50 A.M. without any fault on my part. How then is it possible to read the papers, study them and give the notice before 10 o'clock? I therefore request you to give me some time. You know it is due to no fault of mine. I always give notice before 10 o'clock.

MR. DEPUTY-SPEAKER: 2 minutes. At 3 o'clock we will have to take up the Private Members' Business.

PROF. P. G. MAVALANKAR: I will be very brief. I am grateful to you for permitting me to speak. I speak today more out of anguish than out of anger. Quite frankly, I did not expect this kind of a legislation, amazing and obnoxious as it is, coming from friends of the Janata Party.

Sir, my faith in the Janata Government and their bonafides has been considerably shaken by what they are doing today, because on the one hand they are saying that MISA is repealed and on the other hand they are bringing in this kind of a legislation. The hon. Minister Shri Biju Patnaik chided Shri Chitta Basu and asked him: 'Are you against MISA?' I suppose I will be asked the same question. Anticipating such a question, I will answer that I am totally opposed to MISA. But this Bill that you are bringing is, in its implications, far greater in vigour and seriousness than the MISA. You are institutionalising MISA and the emergency provisions that we unitedly opposed during the emergency period. I therefore oppose it. This extraordinary piece of legislation is wrong in letter as well as in spirit.

The Bill appears to be quite simple-looking. Look at what it says: It says: "A Bill further to amend the Code of Criminal Procedure, 1973". The Public may not know its implications. They will think that this relates to certain amendments to the Cr. P.C. Therefore

[Prof. P. G. Mavalankar]

this debate to let the public know that the Janata Government are going back on their promises of repeal of MISA. I earnestly request the Government to have reconsideration in this matter. Please don't do it. Don't forget that you have come to power because of the strength of the people and their urge for freedom. (*interruptions*). Let the Congress Members say or do what they like. I have gone on record in the past for saying all along that I have been against the emergency and all the draconian laws. You have come to power because of the people's urge for freedom. So, don't trample and play with that freedom. Kindly don't do it. That is all my request to you.

SHRI VAYALAR RAVI: Sir, I oppose this Bill. This is only old wine in new bottle. The Home Minister has stated that this is to take action against economic offenders. Not a single provision is there specifically for that but these are only directed against trade unions and trade union leaders, to prevent every legitimate political movement. There is no difference. Every sentence, every word, is the same. You can see this yourself. Instead of ten weeks, they say eight weeks. Upto Clause 5 it is the same thing here. It is directed against the trade union movement, against the workers and political parties. I strongly oppose it. It is the beginning of their blatant betrayal of the Indian people. I oppose it very strongly.

15.00 hrs.

MR. DEPUTY-SPEAKER: Mr. Patil.

SHRI S. D. PATIL: Mr. Deputy-Speaker, Sir, I sincerely share....

SHRI DINEN BHATTACHARYA: Sir, I rise on a point of order. (*Interruptions*).

MR. DEPUTY-SPEAKER: I have called the Minister. Let him go ahead.

SHRI S. D. PATIL: Mr. Deputy-Speaker, Sir, I sincerely share the concern and misgivings of the hon. Member who were opposing this Bill. I do grant that the MISA was to serve the old purpose. It was a black law. Now, we have fulfilled the promise. There is no breach of promise on our part. We have repealed the MISA. (*Interruptions*). Let us not call this a breach of faith. The misgivings expressed on the various salutary provisions of this particular Bill are unwarranted. I will come to the salient features of this Bill to show how it differs from MISA.

Sir, it is my unpleasant and unpalatable duty to....

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, it is now 3 O'clock.

SHRI S. D. PATIL: Let me conclude.

MR. DEPUTY-SPEAKER: The Private Members business will start at 3 O'clock. It is a fixed time. The hon. Minister may continue later.

PROF. P. G. MAVALANKAR: Please reconsider and have a second look at this terribly obnoxious Bill.

15.00 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
—contd.

#### TENTH REPORT

MR. DEPUTY-SPEAKER: Now, we take up the Private Members' business.

Shri Mayathevar.

SHRI K. MAYATHEVAR (Dindigul): Sir, I move:

"That this House do agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd December, 1977."

MR. DEPUTY-SPEAKER: Mr. Gupta.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Mr. Deputy-Speaker, Sir,....

MR. DEPUTY-SPEAKER: Order, please. Those Members who want to go out may do so silently without disturbing the proceedings.

Just a minute Mr. Gupta. There is one procedural matter. Let me put the motion which was moved by Shri Mayathevar to the House.

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd December, 1977."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: Now, we take up further consideration of the Resolution moved by Shri Kanwar Lal Gupta. Mr. Gupta.

SHRI K. LAKKAPPA (Tumkur): Sir, myself and my friends some time back raised a very important issue.

MR. DEPUTY-SPEAKER: This is not the time to raise it under 377.